BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI

Ex. No. 70 of 2025
IN
O.A. No. 122 OF 2025

IN THE MATTER OF: -

Om Pal Singh …Applicant

Versus

M/s Vaishno Entriprises & Others …Respondents

INDEX

NDOH – 17.12.2025

S. NO.	PARTICULARS	PAGE NO.
1.	Affidavit on behalf of the Respondent No. 4 Uttar Pradesh Pollution Control Board	**1-5**
2.	**ANNEXURE R4/1** A true copy of the office memorandum no. 157/NGTOA-122 of 2025 dated 23.05.2025	**6**
3.	**ANNEXURE R4/2 (COLLY)** A true copy of the sealing report dated 24.05.2025 alongwith the photographs taken during visit	**7-9**
4.	**ANNEXURE R4/3** A true copy of the office memorandum no. 637/NGTOA/122/2025/25 dated 27.10.2025	**10**
5.	**ANNEXURE R4/4 (COLLY)** A true copy of the inspection report dated 30.10.2025 alongwith the photographs taken during visit	**11-12**

Uttar Pradesh Pollution Control Board

Through

AMIT SHUKLA
Advocate for the UPPCB
Office at : D- 54, Sector – 48, Noida – 201303
Email: amit.shukla@lexweb.in
Ph. No. +91 9999933220; 9999333220

Place: New Delhi
Date: ***15.12.2025***

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

EXECUTION APPLICATION NO. 70 OF 2025
IN
ORIGINAL APPLICATION NO. 122 OF 2025

IN THE MATTER OF:

Om Pal Singh **...Applicant**

Versus

M/s Vaishno Enterprises & Ors. **...Respondent(s)**

AFFIDAVIT ON BEHALF OF THE RESPONDENT NO.4, UTTAR PRADESH POLLUTION CONTROL BOARD

I, Dr. Madhavi Kamalvanshi, aged about 55 years,W/o Dr. Arvind Kumar, presently posted as Regional Officer, Uttar Pradesh Pollution Control Board (here-in after UPPCB), Banda do hereby solemnly affirm and state on oath as under:

1. That in the official capacity mentioned above, I am acquainted with the facts and circumstances of the case and as such I am competent and authorized to swear this affidavit.

2. Thatby mean of this present execution application, applicant is seeking compliance of the order dated 27.03.2025 passed in OA No. 122/2025. In the Original Application, the grievance of the applicant was against the Respondent No. 1 factory to the effect that despite of the closure order, the Respondent No. 1 was illegally operating. The said OA was

disposed of by this Hon'ble Tribunal vide its order dated 27.03.2025 by issuing following direction:

> *"8. Thus, we dispose of the OA directing the Member Secretary, UPPCB to ensure immediate compliance of the closure order in case the same is still in operation and has not been stayed or set aside by any higher forum/court. Let the action taken report be submitted by Member Secretary, UPPCB within two months before the Registrar General through email. If found necessary the matter will be listed before the Bench for consideration."*

3. It submitted that prior to the present proceeding, the applicant has preferred Original Application No. 304 of 2024, Om Pal Singh Vs. Ram Babu Gupta and Anr., which was disposed of by thin Hon'ble Tribunal vide order dated 19.03.2024 while forming a joint committee and directing the visit to the site to ascertain if any violation and to submit the report.

Thereafter MA No. 86/2024 was a registered as no report was submitted and pending the same, report in terms of the directions of the OA was submitted wherein status and action was disclosed. MA was disposed of by order dated 19.12.2024 taking note of the fact that show cause notice was issued to Respondent No.1 and after receiving the reply to the closure order dated 07.11.2024 was passed. The Hon'ble Tribunal had also taken note of the affidavit of Respondent No.2 (proprietor of Respondent No. 1) that he will comply with the closure order.

4. That the Applicant again preferred an Original Application No. 122 of 2025, Om Pal Singh Vs. M/s Vaishno Enterprises

and Ors., raising complaint against operation of Respondent No. 1 factory which is stated to be a manufacturing unit of peanut, grain and pluses being operated by Respondent Nos.2 and 3.This Hon'ble Court disposed of the said Original Applicationvide order dated 27.03.2025 directing the Member Secretary, UPPCB to ensure immediate compliance of the closure order in case the same is still in operation.

5. That in compliance to the order passed by this Hon'ble Tribunal, the District Magistrate has vide its office memorandum no.157/NGTOA-122/2025 dated 23.05.2025 constituted a Joint Committee comprising Sub District Magistrate, Mahoba, Circle Officer Police Sadar, Mahoba and Regional Officer, UPPCB, to verify the status of compliance of Closure Order.

A true copy of office memorandum no.157/NGTOA-122/2025 dated 23.05.2025 is annexed herewith and marked as **Annexure R4/1**.

In pursuance to the above office memorandum, the members of joint committee visited the site in question, i.e. M/s Vaishno Enterprises, on 24.05.2025 and sealed the premises of Respondent No.1 and disconnected the electricity connection.

A true copy of sealing report dated 24.05.2025 along with the photographs taken during visit is being annexed herewith and marked as **Annexure R4/2 (Colly.)**.

6. That it is most respectfully submitted that in compliance to the direction passed by this Hon'ble Tribunal, the District Magistrate vide its office memorandum no.-637/NGT/OA-122/2025 /25 dated 27.10.2025 constituted a joint committee comprising Sub District Magistrate, Mahoba, Circle Officer Police Sadar, Mahoba, Executive Engineer, Electricity, Mahoba and Regional Officer, UPPCB, to verify the status of compliance of Closure Order.

A true copy of office memorandum no.637/NGT/OA-122/2025/25 dated 27.10.2025 is annexed herewith and marked as **Annexure R4/3.**

7. In pursuance to the above office memorandum the members of joint committee have carried out the surprise inspection of the site on 30.10.2025 at about 08:00 pm. The factory was found closed and the electricity disconnection as well as the seal imposed by the joint committee on 24.05.2025, also found to be intact.

A true copy of inspection report dated 30.10.2025 along with the photographs taken during visit is being annexed herewith and marked as **Annexure R4/4 (Colly.).**

8. That it is also necessary to mention here that the UPPCB has also imposed an Environmental Compensation of Rs. 6,80,000/- vide its letter no.-H29700/C-2/NGT-70/25 dated 01.07.2025, which has been not deposited as per the office record till date.

9. That the above response on behalf of the Uttar Pradesh Pollution Control Board is being submitted before this Hon'ble Tribunal for kind perusal and consideration.

DEPONENT

VERIFICATION

Verified at Banda on this the 15th day of December, 2025 that the contents of the above affidavit are true and correct to the best of my knowledge and belief and nothing material has been concealed therefrom.

DEPONENT

10529/586
SWORN
BEFORE ME
C.B. GUPTA
NOTARY BANDA
15/12/25

Madhavi Kamlavanshi
the has signed before me
15/12/25

Annexure R4/1

कार्यालय जिलाधिकारी, महोबा (उ0प्र0)

पत्रांक: 157/NGTOA-122/2025 दिनांक: 23.05.2025

कार्यालय ज्ञाप

माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित आई0ए0 संख्या–199/2025 के सन्दर्भ में ओ0ए0 संख्या–122/2025, ओम पाल सिंह बनाम मैसर्स वैष्णों इण्टरप्राइजेज व अन्य, में पारित आदेश दिनांक 27.03.2025 के मुख्य अंश निम्नवत् है:–

---" 7. We are of the view that once the closure order dated 07.11.2024 was passed by the UPPCB and same has also been relied upon by the Tribunal while disposing of the MA No.86/2024 then it is incumbent upon the officials of the UPPCB to ensure compliance of the said closure order if there is no legal impediment in this regard.

8. Thus, we dispose of the OA directing the Member Secretary, UPPCB to ensure immediate compliance of the closure order in case the same is still in operation and has not been stayed or set aside by any higher forum/court. Let the action taken report be submitted by Member Secretary, UPPCB within two months before the Registrar General through email. If found necessary the matter will be listed before the Bench for consideration. "---

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–304/2024 ओम पाल सिंह बनाम राम बाबू गुप्ता व अन्य में सुनवाई के उपरान्त माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली द्वारा दिनांक 04.09.2024 के अनुपालन में बोर्ड मुख्यालय के पत्र संख्या–एच19501/सी–2/एन0जी0टी0–70/ 2024 दिनांक 07.11.2024 द्वारा मैसर्स वैष्णों इण्टरप्राइजेज, गाटा नं0–1555, बीजा नगर रोड, सुभाष नगर, महोबा के विरूद्ध वायु (प्रदूषण निवारण तथा नियन्त्रण) अधिनियम 1981 यथासंशोधित के धारा 31ए के अन्तर्गत बन्दी आदेश जारी किया गया है। उक्त आदेश के अनुपालन हेतु बन्दी की कार्यवाही सुनिश्चित किये जाने हेतु संयुक्त समिति का गठन किया जाता है:–

1. उपजिलाधिकारी, जनपद–महोबा अथवा नामित प्रतिनिधि।
2. क्षेत्राधिकारी पुलिस सदर, जनपद–महोबा अथवा नामित प्रतिनिधि।
3. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियन्त्रण बोर्ड, बॉदा अथवा नामित प्रतिनिधि। (संयोजक)

उपरोक्त गठित समिति को निर्देशित किया जाता है कि मैसर्स वैष्णों इण्टरप्राइजेज, गाटा नं0–1555, बीजा नगर रोड, सुभाष नगर, महोबा के विरूद्ध उ0प्र0 प्रदूषण नियन्त्रण बोर्ड, लखनऊ द्वारा वायु (प्रदूषण निवारण तथा नियन्त्रण) अधिनियम 1981 यथासंशोधित की धारा 31ए के अन्तर्गत निर्गत बन्दी आदेश का अनुपालन ससमय सुनिश्चित कराते हुये अनुपालन आख्या अधोहस्ताक्षरी को भी प्रेषित किया जाना सुनिश्चित करें।

भवदीय

(गजल भारद्वाज)
जिलाधिकारी, महोबा

Annexure- R4/2

दूरभाष–05192 297470
ई–मेलः– robanda@uppcb.in

क्षेत्रीय कार्यालय : उ0 प्र0 प्रदूषण नियन्त्रण बोर्ड,

34ए, निकट संत तुलसी पब्लिक स्कूल, न्यू बिल्डिंग, इन्दिरा नगर गेट नं0 2
बाँदा उ0प्र0-210001

संदर्भ संख्या : 161/NGT/25 दिनांक : 24/05/2025

सेवा में,

मुख्य पर्यावरण अधिकारी, (वृत्त–2)
उ0प्र0 प्रदूषण नियन्त्रण बोर्ड,
लखनऊ।

विषयः **माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित आई0ए0 संख्या–199/2025 के सन्दर्भ में ओ0ए0 संख्या–122/2025, ओम पाल सिंह बनाम मैसर्स वैष्णों इण्टरप्राइजेज व अन्य, में पारित आदेश दिनांक 27.03.2025 के अनुपालन के सम्बन्ध में।**

महोदय,

कृपया उपरोक्त विषयक सन्दर्भ ग्रहण करने की कृपा करें। अवगत कराना है कि माननीय राष्ट्रीय हरित अधिकरण, **नई** दिल्ली में योजित आई0ए0 संख्या–199/2025 के सन्दर्भ में ओ0ए0 संख्या– 122/2025, ओ**म पाल सिंह** बनाम मैसर्स वैष्णों इण्टरप्राइजेज व अन्य, में पारित आदेश दिनांक 27.03.2025 के अनुपा**लन में** कार्यालय जिलाधिकारी, जनपद–महोबा उ0प्र0 के कार्यालय ज्ञाप संख्या–157/एन0जी0टी0–122/2025 दिनांक 23.05.2025 द्वारा समिति गठित की गयी। उक्त समिति द्वारा दिनांक 24.05.2025 को मैसर्स वैष्णों इण्टरप्राइजेज, गाटा नं0–1555, बीजा नगर रोड, सुभाष नगर, महोबा को सील/बन्द किया गया। साक्ष्य सहित सूचनार्थ सादर प्रेषित।

संलग्नक : उपरोक्तानुसार।

भवदीया

(डॉ0 माधवी कमलवंशी)
क्षेत्रीय अधिकारी

प्रतिलिपि : **निम्नलिखित** को सूचनार्थ सादर प्रेषित।

1. जिलाधिकारी महोदया, जनपद–महोबा।
2. उपजिलाधिकारी, सदर, जनपद–महोबा।
3. क्षेत्राधिकारी, पुलिस सदर, जनपद–महोबा।

क्षेत्रीय अधिकारी 25/05/25

आज दिनांक 24.05.2025 को मैसर्स वैष्णों इण्टरप्राइजेज, गाटा नं0–1555, बीजा नगर रोड़, सुभाष नगर, जनपद–महोबा को बन्दी आदेश पत्र संख्या–एच19501/सी–2/एन0जी0टी0–70/2024 दिनांक 07.11.2024 एवं जिलाधिकारी द्वारा दिये गये आदेश पत्र संख्या–157/NGT0A–122/2025 दिनांक23.05.2025 द्वारा निम्नलिखित सदस्यों की उपस्थिति में उद्योग को सील/बन्द किया गया।

नाम

1. जीतेन्द्र कुमार (S.O.M मदर) महोबा
2. श्री धर्मेन्द्र सिंह उपजिलाधिकारी मौदहा महोबा
3. पुनीत कुमार सहायक अभियन्ता यू.पी. प्रदूषण नियंत्रण बोर्ड बांदा
4. राजेश कुमार
5. [illegible]
6.

हस्ताक्षर

24.V.2025

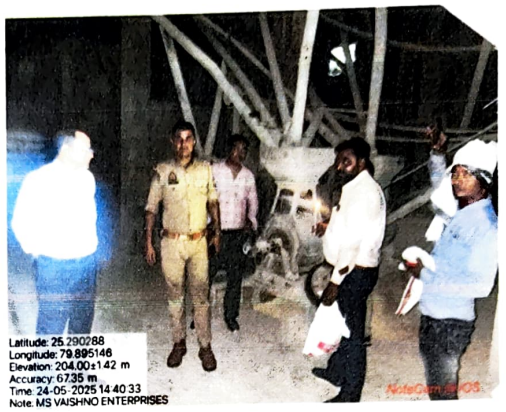
24.5.25

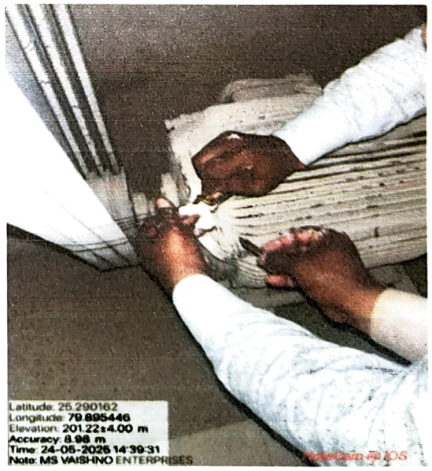
24.5.25

राजेश कुमार

9

मैसर्स वैष्णों इण्टरप्राइजेज, गाटा नं0–1555, बीजा नगर रोड, सुभाष नगर, महोबा की सील/बन्दी किये जाने की कार्यवाही के फोटोग्राफ्स





Annexure R4/3

कार्यालय जिलाधिकारी, महोबा (उ0प्र0)

पत्रांकः 637/NGT/O.A-122/2025/25 दिनांकः 27/10/25

कार्यालय ज्ञाप

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–304/2024 ओम पाल सिंह बनाम राम बाबू गुप्ता व अन्य में सुनवाई के उपरान्त माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली द्वारा दिनांक 04.09.2024 के अनुपालन में बोर्ड मुख्यालय के पत्र संख्या–एच19501/सी–2/एन0जी0टी0–70/ 2024 दिनांक 07.11.2024 द्वारा मैसर्स वैष्णों इण्टरप्राइजेज, गाटा नं0–1555, बीजा नगर रोड, सुभाष नगर, जनपद–महोबा के विरूद्ध वायु (प्रदूषण निवारण तथा नियन्त्रण) अधिनियम 1981 यथासंशोधित के धारा 31ए के अन्तर्गत बन्दी आदेश जारी किया गया था, जिसके अनुक्रम में कार्यालय ज्ञाप संख्या–157/एन0जी0टी0 ओ0ए0–122/2025 दिनांक 23.05.2025 द्वारा गठित संयुक्त समिति ने उक्त इकाई को दिनांक 24.05.2025 को बन्द/सील कर दिया गया है, परन्तु माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ0ए0 संख्या–122/2025 ओमपाल सिंह बनाम मैसर्स वैष्णों इण्टरप्राइजेज व अन्य में पारित आदेश दिनांक 17.10.2025 में शिकायतकर्ता द्वारा दावा किया गया है कि उक्त इकाई का संचालन रात्रि के समय किया जा रहा है। उक्त पारित आदेश के मुख्य अंश निम्नवत् हैः–

---"1. By this execution application, applicant is seeking compliance of the order dated 27.03.2025 passed in OA No. 122/2025. In the Original Application, the grievance of the applicant was against the Respondent No. 1 factory to the effect that in spite of the closure order the Respondent No. 1 was illegally operating. The OA was disposed of by order dated 27.03.2025 by issuing following directions: -

"8. Thus, we dispose of the OA directing the Member Secretary, UPPCB to ensure immediate compliance of the closure order in case the same is still in operation and has not been stayed or set aside by any higher forum/court. Let the action taken report be submitted by Member Secretary, UPPCB within two months before the Registrar General through email. If found necessary the matter will be listed before the Bench for consideration."

2. Learned counsel for the applicant submits that the aforesaid direction has not been complied with and the unit is still operating though the closure order has not been stayed or set aside by any higher forum. She further submits that the unit is taking electricity from the nearby transformer and even operating at night.

अतः उक्त आदेश के अनुपालन में मैसर्स वैष्णों इण्टरप्राइजेज, गाटा नं0–1555, बीजा नगर रोड, सुभाष नगर, जनपद–महोबा को की गई बन्दी/सील दिनांक 24.05.2025 की यथावत् स्थिति की पुष्टि किये जाने हेतु संयुक्त समिति का गठन किया जाता हैः–

1. उपजिलाधिकारी, जनपद–महोबा अथवा नामित प्रतिनिधि।
2. क्षेत्राधिकारी पुलिस सदर, जनपद–महोबा अथवा नामित प्रतिनिधि।
3. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियन्त्रण बोर्ड, बॉदा अथवा नामित प्रतिनिधि। (संयोजक)
4. अधिशाषी अभियन्ता, विद्युत वितरण खण्ड प्रथम, जनपद–महोबा अथवा नामित प्रतिनिधि।

उपरोक्त गठित समिति को निर्देशित किया जाता है कि मैसर्स वैष्णों इण्टरप्राइजेज, गाटा नं0–1555, बीजा नगर रोड, सुभाष नगर, जनपद–महोबा को की गई बन्दी/सील दिनांक 24.05.2025 की यथावत् स्थिति की पुष्टि करते हुये सूचना ससमय अधोहस्ताक्षरी को प्रेषित किया जाना सुनिश्चित करें।

भवदीया

(गजल भारद्वाज)
जिलाधिकारी, महोबा

मैसर्स वैष्णों इण्टरप्राइजेज, गाटा नं0–1555, बीजा नगर रोड़, सुभाष नगर, जनपद–महोबा के निरीक्षण के सम्बन्ध में।

आज दिनांक 30.10.2025 को मैसर्स वैष्णों इण्टरप्राइजेज, गाटा नं0–1555, बीजा नगर रोड़, सुभाष नगर, जनपद–महोबा का माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–122/2025 में पारित आदेश दिनांक 17.10.2025 के अनुपालन में जिलाधिकारी द्वारा दिये गये आदेश पत्र संख्या–637/एन0जी0टी0/ओ0ए0–122/2025/25 दिनांक 27.10.2025 द्वारा निम्नलिखित सदस्यों की उपस्थिति में उद्योग को सील/बन्द दिनांक 24.05.2025 की यथावत् स्थिति की पुष्टि हेतु निरीक्षण किया गया, जिसमें निरीक्षण के समय उद्योग संचालित नहीं पाया गया तथा सील/बन्दी यथावत् पायी गयी एवं विद्युत विच्छेदन यथावत् पाया गया।

क्र0सं0	नाम	विभाग/पदनाम	मोबाईल नम्बर	हस्ताक्षर
1	विवेक सिंह तोमर	नायब तहसीलदार (राजस्व विभाग)	9454416020	30/10/2025
2	सलमान	उ0प्र0 प्रदूषण नियंत्रण बोर्ड अवर अभियन्ता	8634280465	30/10/25
3	अभिषेक कुमार	उप निरीक्षक	6394324624	30/10/2025
4	ओमप्रकाश यादव	अवर अभियन्ता	9034078998	30/10/2025
5				
6				

मैसर्स वैष्णों इण्टरप्राइजेज व अन्य में पारित आदेश दिनांक 17.10.2025 के परिप्रेक्ष्य में दिनांक 30.10.2025 समय लगभग रात्रि 20:00 बजे को जिलाधिकारी, जनपद–महोबा द्वारा गठित संयुक्त समिति द्वारा निरीक्षण किया गया। फोटोग्राफ्स निम्नवत् हैः–